WWW.LIVELAW.IN

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 621/2018 (M.A. No. 1505/2018) (Earlier O.A. No. 58/2017)

IN THE MATTER OF :

Mahendra Pandey Vs. Union of India & Ors.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

Present:

Applicant: Respondents: Mr. Gaurav Kr. Bansal, Adv.

- Mr. Abhishek Yadav, Mr. Utkarsh Sharma, Advs.
- Mr. Utkarsh Sharma, Advs.
- Mr. Pradeep Mishra, Mr. Daleep Dhyani, Advs.
- Mr. Rajkumar, Adv. for CPCB

Orders of the Tribunal Date and Remarks Item No. 04 In pursuance of the order dated 10.09.2018, the 1. October Chief Secretary, State of Uttar Pradesh has filed a 16, 2018 dv & Anju compliance report stating that the situation was reviewed by the District Magistrate in consultation with the other officers and site was earmarked for temporary storage of the hazardous waste as per the guidelines and protocols prescribed by the Central Pollution Control Board (CPCB). In the meeting chaired by the Chief Secretary which 2. was attended by the other officers, it was decided that removal of waste on the banks of River Ramganga should be taken immediately and the waste may be temporarily stored in a safe and scientific manner. It was decided that Treatment Storage Disposal Facility (TSDF) be set up in District Amroha for which MOU had already been entered in. Timelines were laid down for different steps to be taken as per the action plan. 3. The progress was again reviewed on 09.10.2018. The work of removal of the hazardous waste from the bank of River Ramganga has commenced from 08.10.2018. It

WWW.LIVELAW.IN

Item No. 04 October

16, 2018

dv & Anju

was decided that the State shall take all steps for preservation of the environment. The Action Plan with timelines is in two stages. Stage-I provides for temporary storage and Stage-II provides for permanent treatment and disposal in TSDF. The Disposal is to be completed in 105 days of receipt of final EIA. The EIA studies are to be completed by 31.12.2018. The construction of SLF is to take place within three to four months from the date of issuance of Environment Clearance and Consent to Establish.

4. In view of the compliance affidavit filed by the Chief Secretary, we do hope that all necessary steps will be taken in terms of the said compliance report.

5. We also direct the Central Pollution Control Board to prepare a Standard Operating Procedure (SOP) under Rule 10 of the Hazardous Waste Management Rules, 2016 to deal with such issues which can apply pan India.

6. The time earlier granted is extended till 08.02.2019, which will be four months from the date of 8th October,
2018 on which date the steps were commenced as per compliance report.

7. However, an interim report be furnished by 31.12.2018 by the Chief Secretary by e-mail at filing.ngt@gmail.com. We do hope that till 31.12.2018, sufficient progress will be made. The Central Pollution Control Board may also file SOP by that date. Learned Counsel for the parties may inform the concerned authorities.

WWW.LIVELAW.IN



